

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A.61/898/2020**

This the 14<sup>th</sup> day of October, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Navneet Sharma, Age 32 years, S/o Sh. Ajit Sharma, R/o H.No. 109, Lane 5, Shiv Vihar, Janipur Colony, Jammu, UT of Jammu and Kashmir.

.....Applicant  
(Advocate: Mr. Sudershan Sharma)

**Versus**

1. UT of J&K through commissioner/ Secretary to Government, Department of Rural Development and Panchayati Raj, Civil Secretariat, Jammu/ Srinagar.
2. Secretary, J&K Services Selection Board, Sehkari Bhawan, Rail Head Complex, Panama Chowk, Jammu.

.....Respondents

(Advocate: Mr. Amit Gupta)

**O R D E R  
[O R A L]**

**Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -**

Learned counsel for applicant submitted that he has no objection if the O.A. is disposed of by directing the respondents to dispose of his representation in accordance with law.

2. Looking to the submission of both the learned counsel for applicant and learned Addl. A.G., the O.A. is disposed of by directing the

respondents to consider the representation filed by the applicant in accordance with law by way of reasoned and speaking order with intimation to the applicant within a period of two weeks from the date of receipt of a certified copy of this order. The O.A. be treated as part of representation and in case, the respondents find substance in the representation filed by the applicant, they will take necessary action in the selection process in accordance with rules.

3. O.A. is disposed of accordingly. No order as to costs.

(ANAND MATHUR.)  
MEMBER (A)  
*sk/s/-*

(RAKESH SAGAR JAIN)  
MEMBER (J)